NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

38. C.P.(IB)-529(MB)/2023

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024

NAME OF THE PARTIES:- **Bank of Maharashtra**
V/s
Mrs. Ranjana Ghode Personal Guarantor Of M/s Decofurn Multiprojects Private Limited

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Manoj Kumar Mishra appeared for the RP. Adv. Aashray Chaudhary i/b Adv. Jatin Kumar appeared for the Respondent/ Personal Guarantor through VC. None has appeared on behalf of the Petitioner. Counsel for the Respondent has pointed out that, "No Dues Certificate" dated 21.06.2024, was issued by the Petitioner i.e. Bank of Maharashtra, which shows that the loan account has been settled in accordance with the terms and conditions of the OTS sanction. Therefore, it appears that the Respondent/Personal Guarantor along with directors of the borrower Decofern Multiprojects Private Limited namely Mr. Ankit Rajeshkumar Bagdi, Mr. Subodh P. Kayarkar, Mr. Vivek S. Bobade, Mrs. Ranjana P. Ghode and Mr. Vipul A. Sole have settled the matter. However, nobody is present on behalf of the Petitioner i.e. Bank of Maharashtra to confirm whether the matter is settled or not. List this matter on **07.08.2024**.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT